

DIVISION BENCH  
COURT - I

**P-101**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/35(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> MAY 2024**

IN THE MATTER OF	<b>BAJAJ FINANCE LIMITED VS B K ROY PVT LTD</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Mr. Debabrata Ganguly, Adv. : For Financial Creditor  
Ms. Debaleena Ganguly, Adv.

Ms. Neelina Chatterjee, Adv. : For Corporate Debtor  
Mr. Suvodeep Chakraborty, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for the Corporate Debtor states that the Financial Creditor has been approached for one time settlement. This position is, however, disputed by Ld. Counsel appearing for the Financial Creditor. Reply affidavit be filed within two weeks failing which the right to file the same shall stand closed.
3. Post this matter for arguments on **24/6/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**